

**Institutions for chartered accountancy**

†4075. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether there is an acute shortage of Chartered Accountants in the country to meet the Global challenges;
- (b) if so, the details thereof;
- (c) the number of Chartered Accountants in the country;
- (d) the details of the institutes/institutions currently involved in the education system of Chartered Accountants, State-wise;
- (e) whether Government proposes to establish more such institutions; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R. P. N. SINGH) : (a) and (b) No, Sir.

(c) As on 1st May, 2012, 1,93,500 Chartered Accountants (CAs) were registered with the Institute of Chartered Accountants of India (ICAI).

(d) The ICAI, a statutory body established by an Act of Parliament with its headquarters at New Delhi is the only institution involved in the education system of CAs in the country.

(e) and (f) Do not arise in view of (c) above.

**Share holding of RIL in media companies**

4076. SHRI TARUN VIJAY: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the share holding of Reliance Industries Limited (RIL), cross-holding or direct holding, in different print/broadcast/production media houses/companies (listed and unlisted) after the recent deals;
- (b) whether this holding pattern infringes any rule/regulation laid down by the Company's Act; and
- (c) if so, the action Government proposes thereon?

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†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R. P. N. SINGH): (a) As per the Investments Schedule of Balance Sheet of M/s. Reliance Industries Limited (RIL), as on 31.3.2011, there is no direct holding of RIL in media houses/companies (listed and unlisted) print/broadcast/production. However, company's consolidated Balance Sheet as on 31.03.2011 discloses that it holds 100% in Reliance Digital Media Limited (RDML) through Reliance Retail Limited (RRL), its subsidiary company.

(b) The Investment of M/s. Reliance Industries Limited in M/s. Reliance Digital Media Limited through M/s. Reliance Retail Limited does not violate the provisions of the Companies Act, 1956.

(c) Does not arise.

**Meeting of requirements under UN Convention on corruption**

4077. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) how Government proposes to meet the requirements of the "UN Convention on corruption related matters", so that foreign public officials are also booked in bribery and similar cases, to facilitate international co-operation in trans-border commercial activities;

(b) whether any amendments are being contemplated in the Companies Act under which all those involved in the graft cases, both in public and private sectors are covered; and

(c) if so, by when this would be completed?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) No, Sir. There is no such proposal under consideration of the Ministry of Corporate Affairs.

(b) and (c) Do not arise in view of (a) above.

**New innovations and initiatives in meteorological services**

4078. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether any new innovations have been made and new initiatives taken in meteorological and observational services;